

The Gauhati High Court, At Guwahati [HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List

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IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE HUDGES SHOWN AGAINST FACH BENCH FOR THE PERIOD INDICATED BELOW

	N UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENC		
@	BENCH	NAME OF THE JUDGES	PERIOD
	 [DIVISION BENCH-I] [COURT NO. 1] This Bench will take up matters pertaining to: 1. Writ Appeals other than Foreigner matters. 2. All Contempt Matters. 3. SARFAESI Act matters. 4. Hill Reference matter. 5. Income Tax Appeal. 6. Appeals under Companies Act. 7. PIL and taken up matters. 8. Habeas Corpus matters	HON'BLE THE CHIEF JUSTICE AND HON'BLE MRS. JUSTICE SUSMITA PHUKAN KHAUND	FROM 21-08-2023 TO 25-08-2023
	[CIVIL BENCH-II] [COURT NO. 2] This Bench will take up matters pertaining to: (Other than matters relating to transfer/pension/suspension/payment of salary and allowances):- 1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools. 2. Writ Petition (Civil) relating to Academic Matters. 3. Writ Petition (Civil) relating to Academics Institutions.	HON'BLE MR. JUSTICE LANUSUNGKUM JAMIR	-DO-
	[CIVIL BENCH] [COURT NO. 3] This Bench will take up matters pertaining to 1. Writ Petitions pertaining to transfer, pension, suspension, payment of salary and allowances (Pertaining to Civil Bench-II and III). 2. Writ Petitions pertaining to series matters. (Relating to Civil Bench-II,III, IV and V)	HON'BLE MR. JUSTICE MANASH RANJAN PATHAK	- D O-

 [SPECIAL DIVISION BENCH] [COURT NO. 4] This Bench will take up matters pertaining to: 1. Death Reference Cases. 2. Criminal Appeal including Hill Appeal 3. Criminal Appeal (J). 4. All Criminal Appeals. 5. Writ Petitions against Order of CAT. 6. Confirmation of Decree of Divorce and Such Matrimonial Appeals. Any such matters as may be specifically directed to be listed. 	HON'BLE MR.JUSTICE MICHAEL ZOTHANKHUMA AND HON'BLE MRS. JUSTICE MALASRI NANDI	- D Ø-
[CIVIL BENCH-V] [COURT NO. 5] This Bench will take up matters pertaining to: 1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V. 2. Writ Petition relating(Civil) to Land Matters. 3. Residuary Writ Petitions pertaining to Civil Bench-V. 4. Writ Petition(Civil) relating to Tax matters pertaining to Civil Bench-V. (Matters of the year 2022 and onwards)	HON'BLE MR. JUSTICE SUMAN SHYAM	- D O-
This Bench will take up matters pertaining to: 1. WP(C) relating to Police and Army Actions. 2. Custodial Death. 3. Writ Petition (Foreigners Matters). 4. Writ Appeal (Foreigners Matters). Any such matters as may be specifically directed to be listed.	HON'BLE MR.JUSTICE ACHINTYA MALLA BUJOR BARUA AND HON'BLE MRS. JUSTICE MITALI THAKURIA	- D O-
[CIVIL BENCH-III] [COURT NO. 7] This Bench will take up Matters pertaining to: (Other than matters relating to transfer/pension/suspension/payment of salary and allowances):- 1. Writ Petition (Civil) relating to State Govt. Employees. 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.	HON'BLE MR. JUSTICE KALYAN RAI SURANA	- D O-

	[CRIMINAL MATTERS] [COURT NO. 9] This Bench will take up Matters pertaining to: 1. Bail matters (Relating to offences under Special Acts including PC act and POCSO Act). 2. Criminal Appeal. (Including fresh cases) 3. Criminal Appeal (J). (Including fresh cases) 4. Criminal Petition. (Including motion) 5. Criminal Revision Petition. (Including motion) 6. W.P. (Crl.) Matters (Other than Habeas Corpus and	HON'BLE MR. JUSTICE AJIT BORTHAKUR	- D O-
**	relating to offences under Special Acts including PC Act and POCSO Act). [CIVIL BENCH-I] [COURT NO. 10]	HONDIE ME HICTOR	
	This Bench will take up Matters pertaining to: 1. R.F.A. 2. Second Appeal Order. 3. R.S.A. 4. M.F.A. 5. F.A.O. 6. Civil Revision Petition 7. Civil Revision Petition(I/O) 8. Testamentary Cases. 9. Arbitration Appeal. 10. Transfer Petition (Civil). 11. MAC Appeal. 12. Matrimonial Appeal(arising out of orders other than Family Courts) 13. RERA Appeal. 14. LA Appeal.	HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI	<i>-₽</i> 0-
	 CIVIL BENCH-IV COURT NO. 12 This Bench will take up matters pertaining to: Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV. Residuary Writ Petitions pertaining to Civil Bench-IV. Writ Petition(Civil) relating to Tax matters pertaining to Civil Bench-IV. Writ Petition(Civil) under Labour and Industrial Law etc. 	HON'BLE MR. JUSTICE MANISH CHOUDHURY	- D Ø-

	[CIVIL BENCH-III] [COURT NO. 13]	HON'BLE MR. JUSTICE	-DO-
	This Bench will take up Matters pertaining to:	SOUMITRA SAIKIA	
	(Other than matters relating to		
	transfer/pension/suspension/payment of salary and		
	allowances):-		
	1. Writ Petition (Civil) relating to State Govt.Employees.		
	2. Writ Petition (Civil) relating to Service in Local		
	Bodies, Banks and PSU etc.		
	3. Writ Petition (Civil) relating to Service of Defence		
	Personnel and Armed Forces.		
	(Matters up to the year 2021)		
~	[CIVIL BENCH-I] [COURT NO. 14]		
		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up Matters pertaining to:	PARTHIVJYOTI SAIKIA	
	1. R.F.A.		
	2. Second Appeal Order.		
	3. R.S.A.		
	4. M.F.A.		
	5. F.A.O.		
	6. Civil Revision Petition		
	7. Civil Revision Petition(I/O)		
	8. Testamentary Cases.		
	9. Arbitration Appeal.		
	10. Transfer Petition (Civil).		
	11. MAC Appeal.		
	12. Matrimonial Appeal(arising out of orders other than		
	Family Courts)		
	13. RERA Appeal.		
	14. LA Appeal.		
	[CRIMINAL BENCH] [COURT NO. 15]		
	CHIPMAL DEACH COURT NO. 13	HON'BLE MR. JUSTICE	- D O-
	This Bench will take up Matters pertaining to:	ROBIN PHUKAN	-50-
	1. Bail Matters (Where punishment is more than 7		
	years).		
	2. Bail Matters (Where punishment is less than or equal		
	to 7 years).		
	3. Bail matters (Relating to offences under Special Acts		
	including PC act and POCSO Act).		
	4. Criminal Appeal (Including fresh cases).		
	5. Criminal Appeal (Jail)(Including fresh cases).		
	6. Criminal Petition (Including motion).		
	7. Criminal Revision Petition (Including motion).		
1	7. Chillian Revision Lettion (including motion).		

 [CIVIL BENCH-V] [COURT NO. 17] This Bench will take up matters pertaining to: Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V. Writ Petition relating (Civil) to land Matters. Residuary Writ Petitions pertaining to Civil Bench-V. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V. (Matters up to the year 2021) 	HON'BLE MR. JUSTICE DEVASHIS BARUAH	- D O-
 CRIMINAL MATTERS COURT NO. 20 This Bench will take up Matters pertaining to: Bail matters (where punishment is less than or equal to 7 years). Criminal Appeal including Criminal Appeal(J). (Including fresh cases) Criminal Petition (Including motion). Criminal Revision Petition (Including motion). Tr.Petition(Crl.). W.P.(Crl.) Matters(Other than Habeas Corpus and where punishment is less than 7 years). W.P.(Crl.) Matters(Other than Habeas Corpus and where punishment is more than 7 years). All Criminal Revision Petition and Criminal Petition arising out of N.I. Act. 	HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY	-DO-